

1	2	3
4.	National Fertilizers Ltd.	7.64%
5.	State Trading Corporation Ltd.	1.02%
6.	India Tourism Development Ltd.	5.00%
7.	Engineers India Ltd.	10.00%
8.	Indian Oil Corporation Ltd.	10.00%
9.	Hindustan Aeronautics Ltd.	10.00%
10.	Bharat Heavy Electricals Ltd.	5.00%
11.	Rashtriya Ispat Nigam Ltd.	10.00%

(e) The bailout package provided to Air India in the form of equity infusion is towards financial restructuring/turn around plan of the company. However, this does not go towards reducing the expenditure under social sector schemes as is evident from the following table:

(Rs. crore)			
Details	Actuals	Revised	Budget
	2011-12	2012-13	2013-14
Plan	129609	149378	190575
Non Plan	19444	21304	23114
TOTAL :	149053	170682	213689

#### **Transparency in granting new bank licences**

1906. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

(a) the number of applications for opening new banks, received by the Reserve Bank of India (RBI);

(b) if so, the details thereof;

(c) the capital prescribed for each bank;

(d) whether Government would ensure transparency in the selection of bids for banks; and

(e) whether Government would ensure that it brings in improved customer protection and a resolution corporation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) issued guidelines for setting up new banks in the private sector *vide* Press Release dated 22.02.2013. The last date for receipt of applications was 01.07.2013. In all, RBI has received 26 (twenty six) applications. The names of the applicants are as under:

1. Aditya Birla Nuvo Ltd., Mumbai.
2. Bajaj Finserv Ltd., Pune.
3. Bandhan Financial Services Pvt. Ltd., Kolkata.
4. Department of Posts, New Delhi.
5. Edelweiss Financial Services Limited, Mumbai.
6. IDFC Limited, Mumbai.
7. IFCI Limited, New Delhi.
8. Indiabulls Housing Finance Limited, New Delhi.
9. India Infoline Ltd., Mumbai.
10. INMACS Management Services Limited, Gurgaon.
11. Janalakshmi Financial Services Pvt. Ltd., Bangalore.
12. J M Financial Limited, Mumbai.
13. LIC Housing Finance Ltd., Mumbai.
14. L & T Finance Holdings Limited, Mumbai.
15. Magma Fincorp Limited, Kolkata.
16. Muthoot Finance Limited, Kochi.
17. Reliance Capital Limited, Mumbai.
18. Religare Enterprises Limited, New Delhi.
19. Shriram Capital Limited, Chennai.

20. Smart Global Ventures Pvt. Ltd., Noida.
21. SREI Infrastructure Finance Limited, Kolkata.
22. Suryamani Financing Company Limited, Kolkata.
23. TATA Sons Limited, Mumbai.
24. Tourism Finance Corporation of India Ltd, New Delhi.
25. UAE Exchange and Financial Services Ltd., Kochi.
26. Value Industries Limited, Aurangabad.

(c) In terms of RBI guidelines dated 22.02.2013, the initial minimum paid-up voting equity capital for a bank shall be Rs. 5 billion.

(d) In order to ensure transparency, names of all the 26 applicants were placed on the RBI's website on 01.07.2013 (the last date for receipts of the applications).

(e) In the new guidelines dated February 22, 2013, it has been specifically provided that the new banks should have a high powered Customer Grievances Cell to handle customer complaints. Further, the extant guidelines regarding customer services and grievances redressal framework that are applicable to the existing commercial banks will be applicable to the new banks that would be licensed under the new guidelines also.

Further, the financial crisis brought to the fore the importance of a sound and effective resolution regime to deal with the Systemically Important Financial Institutions (SIFI) which may come under stress and affect financial stability and thus require resolution. Accordingly, A high-level Working Group (WG) on resolution regime for financial institutions in India has been set up to examine the existing resolution regime / framework for the entire financial sector, identify the current gaps in the national resolution regime / framework *vis-a-vis* the Financial Stability Board (FSB) Key Attributes of effective resolution of financial institutions, and make recommendations for framing a comprehensive resolution regime in the country for all types of financial institutions. The WG is currently deliberating the constitution of an effective resolution regime.